

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3322  
ANSWERED ON:01.08.2014  
COLLECTION OF DIRECT TAXES  
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**Will the Minister of FINANCE be pleased to state:**

- (a) the details of targets vis-a-vis collection/recovery of Direct Tax during the last three years and in the current year;
- (b) The reasons for the increase/decrease if any and steps taken or proposed to be taken to improve the same in future; and
- (c) The measures taken or proposed to be taken to ensure that big companies are paying tax due against them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SMT. NIRMALA SITHARAMAN)

- (a) The details of targets vis-a-vis collection of Direct Taxes during the last three years and in the current year are as under:

(Rs in Crore)

Financial Year	Budget Estimates	Revised Estimates	Direct Taxes Collections
2011-12	532651	500651	493947
2012-13	570257	565835	558658
2013-14#	668109	636318	638495
2014-15	736221	-	119054

(upto 15.07. 2014)#

# Provisional/unaudited; # Flash Figures

- (b) & (c) The budgetary targets are set before the beginning of the relevant financial year on the basis of the GDP forecast and expected buoyancy in direct taxes. These estimates are revised before the end of the financial year on the basis of growth achieved up to that period. The increase/decrease if any, are within the limits of statistical estimation of such setting of targets.

The Income Tax Department takes various measures to ensure that the direct taxes collection targets are achieved and appropriate amount of taxes are paid by the tax payers including big companies. This includes efforts towards widening of tax base; monitoring of Advance Tax payments by Top taxpayers; laying emphasis on collection/recovery of outstanding demands; monitoring payment of tax deducted at source by top deductors; organizing awareness programme regarding TDS/TCS provisions for proper compliance; non-discriminatory and unobtrusive risk-based selection of cases for scrutiny; utilizing information available through Annual Information Report (AIR), Central Information Bureau (CIB) and other agencies for detection of cases of tax evasion; enforcement/deterrent action by way of searches and surveys; early disposal of high demand appeal cases for recovery of demand, if any; multi-media campaign to encourage voluntary compliance of tax laws; etc.